

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "SMC", MUMBAI  
BEFORE SHRI G.S.PANNU, ACCOUNTANT MEMBER  
AND  
SHRI PAWAN SINGH, JUDICIAL MEMBER  
ITA No.2700/Mum/2015, (A.Y. 2011-12)

Income Tax Officer 30(3)(2),  
Room No.601,6<sup>th</sup> Floor,  
C-13 Pratyakshakar Bhavan,  
B.K.C, Mumbai 400 020

..... Appellant

Vs.

Mr.Rudolf Peter D'Sa,  
A-403,1<sup>st</sup> Floor, Vastu Park,  
Evershine Nagar, Malad(W),  
Mumbai 400 064  
PAN: AALPD6989J

..... Respondent

Appellant by : Shri S.K.Bepari  
Respondent by : Shri Ajit Shah

Date of hearing : 09/08/2018  
Date of pronouncement : 09/08/2018

ORDER

PER G.S.PANNU,A.M:

The captioned appeal filed by the Revenue pertaining to assessment year 2012-13 is directed against an order passed by CIT(A)-41, Mumbai dated 26/02/2015, which in turn arises out of an order passed by the Assessing Officer under section 143(3) of the Income Tax Act, 1961 (in short 'the Act') dated 30/01/2014.

2. The CBDT vide Circular No. 3/2018 dated 11.07.2018 has revised the monetary limits for filing of appeals by the Department before the

Tribunal with retrospective effect. At the time of hearing the Ld. Departmental Representative has referred to a communication by ITO, Ward 30(3)(2), Mumbai dated 01/08/2018 seeking withdrawal of the appeal as the tax effect in the impugned appeal is below the limit specified in CBDT Circular dated 11/07/2018(supra).

3. Thus, the captioned appeal of the Revenue is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the parties at the conclusion of hearing on 09/08/2018.

Sd/-  
(PAWAN SINGH )  
JUDICIAL MEMBER

Sd/-  
(G.S. PANNU)  
ACCOUNTANT MEMBER

Mumbai, Dated 09/08/2018

Vm, Sr. PS

**Copy of the Order forwarded to :**

1. The Appellant ,
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,  
  
(Dy./Asstt. Registrar)  
**ITAT, Mumbai**

	Details	Date	Initials	Designation
1	Draft dictated on	/08/18		Sr.PS/PS
2	Draft Placed before author	/08/18		Sr.PS/PS
3	Draft proposed & placed before the Second Member			JM/AM
4	Draft discussed/approved by Second Member			JM/AM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS/PS
6.	Kept for pronouncement on			Sr.PS/PS
7.	File sent to the Bench Clerk			Sr.PS/PS
8	Date on which the file goes to the Head clerk			
9	Date of Dispatch of order			